

GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT

ORDERS BY THE GOVERNOR

NOTIFICATION

Dated, Shillong the 31st August, 2020.

No. LJ(A) 79/2000/Pt.VI/7- In exercise of the powers conferred under rule 1-A of the Rules for Administration of Justice and Police in the Garo Hills District, 1937 and further under sub-section (1) of Section 2 of the Meghalaya Autonomous Districts Administration of Justice Act, (Assam Act XIV of 1960 as adapted and amended by Meghalaya), read with paragraph 5 of the Sixth Schedule to the Constitution of India, the Governor of Meghalaya, with the approval of the Hon'ble High Court of Meghalaya, is pleased to separate the judiciary from the executive in the North Garo Hills District and to appoint the District & Sessions Judge as the Additional Deputy Commissioner, North Garo Hills District for the trial of all offences punishable with death, imprisonment for life or imprisonment for a term of not less than five years under the Indian Penal Code or under any other Law for the time being applicable to the District and also to hear all Civil and Criminal revisions, appeals etc. from the decisions of the Assistants to the Deputy Commissioner within the said District and the Governor is further pleased to direct that such District & Sessions Judge as Additional Deputy Commissioner shall, for the purpose aforesaid, exercise all the Judicial powers of the Deputy Commissioner within the said District with effect from 2nd September, 2020.

Sd/-

Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

Memo. No. LJ(A) 79/2000/Pt.VI/7-A

Dated, Shillong the 31st August, 2020.

Copy to :-

1. P.S. to Chief Minister for information of Hon'ble Chief Minister.
2. P.S. to Minister, Law for information of Hon'ble Minister.
3. The Advocate General, Meghalaya.
4. The Additional Advocate Generals, Meghalaya.
5. The Registrar General, High Court of Meghalaya, Shillong
 - (i) All Civil and Criminal cases requiring judicial adjudication and pending before the Deputy Commissioner, Resubelpara and the Additional Deputy Commissioner, Resubelpara will stand automatically transferred to the Additional Deputy Commissioner (District & Sessions Judge), Resubelpara with effect from 2nd September, 2020.
 - (ii) All appeals from orders passed by the Assistant to the Deputy Commissioner shall lie only to the Additional Deputy Commissioner (District & Sessions Judge) Resubelpara from the date of effect of this notification.
 - (iii) All fresh filing of cases will be before the Additional Deputy Commissioner (District & Sessions Judge) Resubelpara from the date of effect of this notification.
 - (iv) The District & Sessions Judge, Resubelpara shall at all times be under the direct control and supervision of the High Court in accordance with the constitutional provisions and his/her ACRs and disciplinary proceedings etc. will also be under the direct control and supervision of the High Court from the date of effect of this notification.
 - (v) The District & Sessions Judge, Resubelpara shall be the Head of office. He shall not perform any administrative function and shall not be in any manner subordinate to the Deputy Commissioner, Resubelpara.
6. The Accountant General (A&E), Meghalaya, Shillong.

7. The Deputy Commissioner, North Garo Hills District, Resubelpara for favour of information and necessary action. All Cases are to be transferred to the District and Sessions Judge, North Garo Hills District. Necessary inventory/ register may kindly be prepared before handing over. The staff of Judicial Branch will henceforth be under the administrative control of the District & Sessions Judge, Resubelpara and will be functioning from the temporary court building.
8. All District & Sessions Judges, _____
9. The Superintendent of Police, North Garo Hills District, Resubelpara.
10. The Government Pleader/Public Prosecutor, North Garo Hills District, Resubelpara.
11. The Director of Printing & Stationery, Shillong for favour of publication of the notification in the Meghalaya Gazette.
12. Treasury Officer, North Garo Hills District, Resubelpara.
13. Home (Police) Department.
14. Presidents, All Bar Associations, Shillong/ Jowai/ Tura.
15. Personnel (A) Department.
16. Senior most Upper Division Assistant, office of the District & Sessions Judge, Resubelpara to take over all service records of staff of Judicial Branch after verifying all entries etc., inventories/ stock registers, files, case records etc. relating to the Judicial Branch.
17. Law (B) Department.
18. D.E.O., L.R. Office, Shillong for uploading the notification in Law Department web site.
19. Guard file.

By Order etc.,

Commissioner & Secretary to the Govt. of Meghalaya,
Law Department
